

CHAPTER III. - ELECTION OF THE SPEAKER, DEPUTY SPEAKER AND NOMINATION OF PENAL OF CHAIRMEN

**Election of
Speaker.**

7. (1) The election of the Speaker shall be held on such date as the Governor may fix, and the Secretary shall send to every member notice of the date fixed.

(2) At any time before noon on the day preceding the date so fixed, any member may give notice in writing, addressed to the Secretary, of a motion that another member be chosen as the Speaker of the House, and the notice shall be seconded by a third member and shall be accompanied by a statement of the member whose name is proposed in the notice that he is willing to serve as Speaker, if elected.

Provided that a member shall not propose his own name or second a motion proposing his own name, or propose or second more than one motion.

(3) A member in whose name a motion stands on the list of business may, when called, move the motion or withdraw the motion, and shall confine himself to a mere statement to that effect.

(4) The motions which have been moved and duly seconded shall be put one by one in the order in which they have been moved, and decided, if necessary, by division. If any motion is carried, the person presiding shall, without putting later motions, declare that the member proposed in the motion, which has been carried, has been chosen as the Speaker of the House.

**Election of
Deputy
Speaker.**

8. (1) The election of Deputy Speaker shall be held on such date as the Speaker may fix and the Secretary shall send to every member notice of the date fixed.

(2) The provisions of sub-rules (2) to (4) of rule 7 shall apply to the election of the Deputy Speaker as they apply to the election of the Speaker with the substitution of references to the Deputy Speaker for references to the Speaker.

**Panel of
Chairman.**

9. (1) At the commencement of every session or from time to time, as the case may be, the Speaker shall nominate from amongst the members of the Vidhan Sabha a panel of not more than six Chairmen, any one of whom may preside over the Vidhan Sabha in the absence of the Speaker and the Deputy Speaker.

(2) The members of the panel of Chairmen nominated under sub-rule (1) shall hold office, until a new panel of Chairmen has been nominated.

**Powers of
Deputy Speaker
or other member
presiding over
sittings of House.**

10. The Deputy Speaker or other member competent to preside over a sitting of the House under the Constitution or these rules shall, when so presiding, have the same power as the Speaker when so presiding and all references to the Speaker in these rules shall in these circumstances, be deemed to be reference to any such person so presiding.